

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00218 /2017

DATED THIS THE 20th DAY OF NOVEMBER 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI PK.PRADHAN MEMBER(A)

BN.Rajanna,
S/o late Nanjachar,
Aged about 69 years
Retired Tax Assistant,
R/o No.B.3155, 80 Feet Street,
Srirangapatna Town 571 438. #..Applicant

(By Sri Ranganatha S.Jois, Advocate)

Vs.

1.The Secretary,
Union of India,
Ministry of Finance,
Department of Revenue,
Central Board of Direct Taxes,
New Delhi. 110 001.

2. The Principal Cheif Commissioner of Central Excise,
Karnataka and Goa Region,
Central Revenue Building,
No.1 Queen's Road,
Bangalore 560001

3.The Joint Commissioner of Income Tax
(Range-2),
No.55/1, Shilpa Shree Building,
Vishveshwara Naga,
Mysore 567 008.Respondents.

(By Shri MV.Rao... Sr. Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

Shri MV.Rao, Learned counsel for the respondents submits that the provisional pension which the applicant is seeking, is being paid to him directly even now. We have not answered whether the respondents have any right to do so. We keep it open. Quite obviously the respondents have duty and right to ask to show cause why the provisional pension should not be stopped. In that case the applicant is required to give a reply. But, pending this, Shri Ranganath Jois, Learned counsel for the applicant submits that he would like to withdraw the OA. We allow him to do so. We also grant him liberty if the said order is against him. OA is disposed of. No order as to costs.

(PK.PRADHAN)
MEMBER(A)

bk.

(DR. K.B. SURESH)
MEMBER(J)

